## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP-1183/2016

## IN THE MATTER OF:

Ajinkya Enterprises

Applicant/petitioner

Vs.

Aares Telecom (P) Ltd.

Respondent

Order under Section 433(e), 434 & 439 of the Companies Act

Order delivered on 24.07.2017

## Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner : Mr. Rahul Bhatia, Advocate

For the Respondent

## ORDER

Learned Counsel for the petitioner applies for withdrawal of the petition with liberty to file fresh one on the same cause of action.

Accordingly, the Company Petition no. 1183/2016 is dismissed as withdrawn and liberty in terms of the prayer is granted.

(CHIEF JUSTICE M.M.KUMAR)

Sd/-

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

24.07.2017 V. Sethi